

(2021) 02 SHI CK 0213
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 785 Of 2021

Usha Devi

APPELLANT

Vs

Himachal Road Transport Corporation Ltd. And Others

RESPONDENT

Date of Decision : 17-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0213

Hon'ble Judges : Vivek Singh Thakur, J

Bench : Single Bench

Advocate : Varun Chandel, Ankit Diwan, Shyam Singh Chauhan

Final Decision : Disposed Of

Judgement

Vivek Singh Thakur, J

CMP No.1433 of 2021

Allowed and disposed of.

CWP No.785 of 2021

2. Mr. Ankit Diwan, Advocate appearing vice for the respondents, under instructions of Standing Counsel Mr. Shyam Singh Chauhan, Advocate, waives service of notice on behalf of the respondents. On the basis of instructions imparted to him on behalf of the respondents, he further admits that the present case is squarely covered by judgment dated 17.7.2014 passed by this Court in CWP No. 3050 of 2014 titled as Nek Ram Versus State of Himachal Pradesh and others, as claimed by the petitioner in the petition.

3. In view of above, the present petition is disposed of with the observation that judgment passed in CWP No.3050 of 2014 (supra) shall be applicable mutatis and mutandis to the present case and accordingly the respondents are

directed to release all the pensionary/ retiral benefits to the petitioner within a period of three months from today and thereafter pension to the petitioner shall be released regularly on the first day of each month and petitioner shall also be entitled for interest on pensionary benefits @ 9% per annum from due date.

Pending miscellaneous application(s), shall also stand disposed of with no order as to costs.

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